

(c) the resultant loss of revenue by way of less realisation of import duty; and

(d) the impact of decrease in imports on industrial output on account of shortages of raw material and industrial components?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c) Government has recently reviewed the import policy and announced measures to curtail unnecessary imports of specific items of capital goods, raw materials and components required by industry. These measures will lead to import savings. It is however, difficult to estimate the quantum of foreign exchange savings as a result of these measures. It is also difficult to assess the loss of import duty as a result of these measures.

(d) The Government does not apprehend adverse impact of significance, as a result of these import saving measures, on industrial production in the country.

317 SCs/STs 1065  
**Cases of Promotion of SCs/STs Filed in CAT and Courts**

2813. SHRI CHHAVIRAM ARGAL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the total number of cases filed in different Central Administrative Tribunals against the promotion of Scheduled Castes and Scheduled Tribes through seniority cum suitability and selection in all Departments of Government of India;

(b) the number of cases pending in the Supreme Court of India relating to promotion to Scheduled Castes and Scheduled Tribes since 1985; and

(c) the steps Government propose to take for expeditious disposal of these cases?

THE MINISTER OF STEEL & MINES AND MINISTER OF LAW

& JUSTICE (SHRI DINESH GOSWAMI): (a) The Central Administrative Tribunal do not maintain such statistics relating to cases filed in the different benches of Tribunal.

(b) No separate statistics of cases detailed subject-wise are being maintained in the Supreme Court of India.

(c) Various steps have been taken from time to time to expedite disposal of all pending cases. These steps include grouping of cases involving common questions of law and constitution of specialised benches.

318 Corruption  
**Financial Irregularities in DGS&D**

2814. SHRI RAMESHWAR PATIDAR: Will the Minister of COMMERCE be pleased to state:

(a) whether in his reports to parliament during the last three years C.&A.G. has pointed out irregularities on the part of officials of DGS&D resulting in financial loss to the Government; and

(b) if so, the estimated amount of loss and the action taken or contemplated against the concerned officials?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SHREEDHARAN): (a) and (b) The reports of the C&AG for last three years i.e. year ended March 1987, March 1988 & March 1989 include 32 paras on the Department of Supply. Since these reports are laid down in the Parliament, these may be referred to for the details of the extra expenditure alleged to have been incurred and the acts of omission & commission attributed on the part of the DGS&D officials. Each of the paras is examined with a view to taking remedial action and the remedial action taken is reported to the Public Accounts Committee. Where such examination reveals any lapse on the part of the officials, the matter is examined from vigilance with a view to fixing responsibility and initiating departmental action in consultation with the

*of Government's Decision  
to Implement Mandal Com-  
missions Recommendations*

Central Vigilance Commission. Considerations of space do not permit giving details of the remedial measures and vigilance action taken in respect of each of the aforesaid paras.

31a *Government Department*  
Contracts Placed by DGS&D on Foreign Suppliers

2815. SHRI RAMESHWAR PATIDAR: Will the Minister of COMMERCE be pleased to state:

(a) the total number of contracts placed by the Directorate General of Supplies and Disposals to Foreign Suppliers, either directly or through their Indian Agents during 1 January 1990 to 15 July 1990;

(b) the number and value of contracts given to suppliers registered with DGS&D and those not registered with DGS&D separately;

(c) the quantum of commission payable to Indian agents separately for contracts on registered and unregistered firms; and

(d) the maximum percentage of commission payable to an Indian agent against any individual contract where funds have been provided from Defence Ministry estimates?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SHREEDHARAN): (a) During the period 1st January 1990 to 15th July 1990, DGS&D placed 365 contracts on foreign suppliers.

(b) 88 contracts valuing Rs. 12.23 crores were placed on Suppliers registered with DGS&D and remaining 277 contracts valuing Rs. 41.83 crores were placed on suppliers not registered with DGS&D.

(c) and (d) The quantum of Commission is decided on the merits of each case depending on the nature of services to be rendered by the agents. The commissions payable in cases mentioned in paras (a) and (b) above have been between 2% and 10%.

31a  
Average duty levels on Raw materials

2816. SHRI YADVENDRA DATT: Will the Minister of FINANCE be pleased to state:

(a) whether any proposal has mooted to reduce the average duty levels on raw materials, component and capital goods to 30 to 40 per cent by 1994-95; and

(b) if so, the results to be achieved thereby?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No, Sir.

(b) Does not arise.

12.00 hrs.

RE. SITUATION ARISING OUT OF GOVERNMENT'S DECISION TO IMPLEMENT MANDAL COMMISSION'S RECOMMENDATIONS

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, I want to say that there should be either a Calling Attention or a full-fledged discussion on this issue.

MR. SPEAKER: Please take your seat. You were told not to raise this issue again. You please sit down.

(Interruptions)

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, this has been going on since last week and I have been repeatedly saying that the Government should have initiated a discussion on this issue, on its own. (Interruptions)

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): May I submit to you that this subject is too important to be dealt with in a short time. We, therefore, desire and re-